

**General Circular No. 04/2015**

No. 1/32/2013-CL.V  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> floor, 'A' wing, Shastri Bhavan  
New Delhi – 110001  
Dated: 10/03/2015

To

All Regional Directors,  
All Registrar of Companies,  
All Stakeholders.

**Subject : Clarification with regard to section 185 and 186 of the Companies Act, 2013 – loans and advances to employees - req.**


Sir,

This Ministry has received a number of references seeking clarification on the applicability of provisions of section 186 of the Companies Act, 2013 relating to grant of loans and advances by Companies to their employees.

2. The issue has been examined and it is hereby clarified that loans and/or advances made by the companies to their employees, other than the managing or whole time directors (which is governed by section 185) are not governed by the requirements of section 186 of the Companies Act, 2013. This clarification will, however, be applicable if such loans/advances to employees are in accordance with the conditions of service applicable to employees and are also in accordance with the remuneration policy, in cases where such policy is required to be formulated.

3. This issues with the approval of the Secretary.

Yours faithfully,

  
(KMS Narayanan)  
Assistant Director

Phone : 011-23387263

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1. PSO to Secretary
2. PS to JS(M)/JS(B)/JS(A)/JS(SP)/DII(NS)/DII(P)
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